THE MINIS! SF OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE COMPANY AND **AFFAIRS** (SHRI FAKHRUDDIN ALI AHMED) (a) Necessary steps, including framing of rules, forms, notices, registers, etc., selectio of Chairman, Members and staff of th'? Commission, are being taken.

Written answers

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(b) Yes, Sir, to the extent necessary.

### SUBSTITUTION OF CIRCULAR RAILWAY SCHEME IN (\l.:UTTA BY TUBE R ILWAY

- 37. SHRI A. P. CHATTERJEE Will the Ministe of RAILWAYS be pleased to state:
- (a) whether it is a fact that he has recently suggests 1 the substitution of the circular railv. iy scheme in Calcutta by tube railway;
- (b) if so, the circumstances under which the circul r railway scheme is proposed to be tendoned; and
- (c) the detail; o! the progress made on the circular nil way scheme so far?

### THE MINISTER OF RAILWAYS (SHRI GULZ, REAL NANDA):

- (a) No scheme 01 the construction of a "Ćircular Railway" in Calcutta has been under con deration. Under this circumstance, th question of substitution of such a wheme by a tube railway does not ai ;e
  - (b) Does not arise.
- fc) No work is in progress on a "Circular Railw ," Scheme for Calcutta.

## MANUFACTURE 0 I MESEL LOCOMOTIVES

- 38. SHRI GANESHI LAL CHAU DHARY: Will hv. Minister of RAIL WAYS be pleas d to state:
- (a) the numi«r of diesel engines manufactured by the Diesel Locomotive Works at Varanasi in 1969; and
- (b) the total number of diesel locomotives required in the country at present?

THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA):

to Questions

- (a) Number of diesel locomotives (engines) turned out/manufactured in 1969 (January to December '69) are:
  - (i) B.G. Diesel-Electric Main Line=55
  - (ii) M.G. Diesel-Electric Main Line=28
- (b) Number of diesel locomotives required during the 4th Plan from 969-70 to 1973-74 are:
  - (i) B. G. Diesel-Electric Main Line locos=430
  - (ii) M. G. Diesel-Electric Main Line locos=218
  - (iii) N. G. Diesel-Electric Main Line locos = 10
    - (iv) B. G. Diesel Shunters=160\*

#### EXTENSION OF ELECTRIC TRAIN SERVICES BEYOND KRISHNANAGAR

39. SHRI SASANKASEKHAR YAL: Will the Minister of RAILWAYS be pleased to state whether Government have under consideration any proposal for the extension of electric train ser vices beyond Krishnanagar to Murshidabad in West Bengal?

THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA): Electrification of Kristin anagar-Murshi-bad section would be considered after the feasibility-cum-cost study, which is under way, has been completed.

### PROTECTION OF RAILWAY **EMPLOYEES**

- DEBIPRASAD 40. DR. CHATTO PADHYAYA: Will the Minister of RAILWAYS be pleased to state:
- (a) the number of railway employees in West Bengal who were killed or assaulted by mobs during 1968 and 1969; and
- (b) the details of the measures Government have taken to protect the lives of the railway employees in that State?
- ♦Includes requirement of 60 diesel shunters for the Public Sector Undertakings.

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# THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA): (a)

	1968	1969
(i) Killed	3	1
(ii) Assaulted	29	107

- (b) (i) Apart from tightening up the normal Police arrangements by Government Railway Police, such as keeping watch at important stations and periodical raids to round up criminals and anti-social elements, the State Government of West Bengal have taken additional security measures by way of escorting important night passenger trains, introducing armed patrolling setting up of special camps/pickets in affected areas. Railway Protection Force re-inforcement has also been given to the Government Railway Police, West Bengal to strengthen thenarrangements.
- (ii) The Railway Protection Force Staff, on duty in yards or station platforms for guarding railway property, have instructions to rush to the scene of crime and render all possible help to the victims.

### PERMANENT NEGOTIATING MACHINERY IN THE SOUTH EASTERN RAILWAY

- 41. DR. DEBIPRASAD CHATTO PADHYAYA : Will the Minister of RAILWAYS be pleased to state :
- (a) what are the important decisions arrived at by the Permanent Negotiating Machinery (P.N.M.) in the South Eastern Railway during the last 15 months; and
- (b) whether it is a fact that the officer representing the: administration in the P. N. M. has, on several occasions, disregarded the decisions of that body; if so, the action Government propose to take in this respect?

# THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA):

(a) and (b). Information is being collected from the Railway, and will be laid on the Table of the Sabha.

# NATIONAL CENTRE FOR HANDICAPPED PERSONS,

42. CHAUDHARY A. MOHAM MAD: Will the Minister of LAW AND

SOCIAL WELFARE be pleased to state:

- (a) whether it is a fact that the Union Government have planned to develop comprehensive national centre for four categories of handicapped persons;
- (b) if so, whether that proposal was discussed in the two-day conference of State Ministers of Social Welfare held recently;
- (c) the other subjects discussed in the said Conference; and
- (d) how far these centres would help the handicapped persons?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. (SHRIMATI) PHULRENU GUHA) : (a) Yes, Sir.

- (b) The subject was discussed at the last Conference of State Ministers for Social Welfare.
- (c) Other subjects discussed in the conference were in regard to various Social Welfare programmes, *e.g.* (1) Family and Child Welfare Programme, (2) Control of Beggary in Metropolitan cities, (3) Future of Permanent Liability Homes, (4) new set up of Central Social Welfare Board and (5) also various problems, schemes and programmes relating to welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes
- (d) The National Centres will function essentially as demonstration projects with the object of stimulating the development of similar services. They will provide direct services to a limited number of blinds, deaf, orthopaedically handicapped and mentally retarded children and adults.

V \_\_\_\_

12 Noon

#### RE LATHI CHARGE ON THE SSP. DEMONSIRATORSINNEWDELHIBY THE POLICE

MR. CHAIRMAN: I wish to inform hon. Members that I have admitted a Short Duration discussion notice on this Calling Attention question. Now I wish to know your pleasure whether you would like to discuss it as a Short Duration discussion or you want to have this as only a Calling Attention question.